

Corporation Limited, New Delhi, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (5) above.

[Placed in Library See No. LT-4442/82].

**REVIEW ON AND ANNUAL REPORT OF IISCO STANTON PIPE AND FOUNDRY COMPANY LTD. CALCUTTA FOR THE YEAR ENDED 31ST DECEMBER, 1980 AND STATEMENT FOR DELAY.**

**The Minister of State in the Ministries of Industry and Steel and Mines**

**(Shri Charanjit Chanana):**

I beg to lay on the Table

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

(i) Review by the Government on the working of the IISCO Stanton Pipe and Foundry Company Limited, Calcutta, for the year ended 31st December, 1980

(ii) Annual Report of the IISCO Stanton Pipe and Foundry Company Limited, Calcutta, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in library See No. LT-4443/82].

**STATEMENT FOR DELAY IN LAYING THE ANNUAL REPORT AND ACCOUNTS OF NATIONAL INSTITUTE OF EDUCATIONAL PLANNING AND ADMINISTRATION, NEW DELHI FOR 1980-81.**

**The Minister of Parliamentary Affairs and Works and Housing (Shri Bhishama Narain Singh) : On behalf of Shrimati Sheila Kaul,**

I beg to lay on the Table

a statement (Hindi and English versions) showing reasons for delay in laying the Annual \* Report and Accounts of the National Institute of Educational Planning and Administration, New Delhi, for the year 1980-81. [Placed in library See. No. LT-4444/82]

Second Annual Report of Commission for Scheduled Castes and Scheduled Tribe for 1979-80 and Memorandum of Action, Report of Commissioner for Scheduled Castes and Scheduled Tribes for 1979-80 and 1980-81 and Annual Report on working of Protection of Civil Rights Act, 1955 for the year ending 31st Dec. 1980.

**The Minister of State in the Ministry of Home Affairs (Shri Nihar Ranjan Laskar) :**

I beg to lay on the Table

- (1) (i) A copy of the Second Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes, for the year 1979-80.

(ii) A copy of the Memorandum (Hindi and English Versions) of the Action taken on the recommendations contained in the Report. [Placed in library See LT-4445/82]

\*The Annual Report was laid on the Table on the 4th March, 1982.

\*\*Not allowed.

(2) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1979-80 and 1980-81 Parts I and II, under article 338 (2) of the Constitution. [Placed in library, See No. Lt-4446/82]

(3) A copy of the Annual Report (Hindi and English versions) of the working of Section 15-A of the Protection of Civil Rights Act, 1955, for the year ending 31st December, 1980, under sub-section (4) of section 15-A of the said Act.

[Placed in library, See. No. LT-4447/82].

Review on the Annual Report of Tata Institute of Fundamental Research, Bombay for 1980-81 and Statement for delay.

The Minister of State in the Department of Science and Technology, Electronics and Environment (Shri C.P.N. Singh) :

I beg to lay on the Table

(1) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1980-81 along with Audited Accounts.

(2) A statement (Hindi and English versions) regarding (a) Review by the Government in the working of the Tata Institute of Fundamental Research, Bombay, for the year 1980-81 and (b) reasons for delay in laying the papers mentioned at (1) above. [Placed in library, See No. LT-4448/82].

ANNUAL ASSESSMENT REPORT ON THE PROGRAMME AND ITS IMPLEMENTATION FOR SPREAD AND DEVELOPMENT OF HINDI, NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 AND DELHI

POLICE (PUNISHMENT AND APPEAL) AMENDMENT RULES, 1982

The Minister of State in the Ministry of Home Affairs (Shri Nihar Ranjan Laskar)  
On behalf of Shri P Venkatasubbaiah,

I beg to lay on the Table

(1) A copy of the Annual Assessment Report Hindi and English versions on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union the year 1979-80,

[Placed in library, See No. LT-4449/82]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951.

(i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1982, published in Notification No. G.S.R. 616 in Gazette of India dated the 24th July, 1982.

(ii) The Indian Administrative Service (pay) Fifth Amendment Rules, 1982, published in Notification No. G.S.R. 617 in Gazette of India dated the 24th July, 1982.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1982, published in Notification No. G.S.R. 618 in Gazette of India dated the 24th July, 1982.

(iv) The Indian Administrative Service (pay) Sixth Amendment Rules, 1982 published in Notification No. G.S.R. 619 in Gazette of India dated the 24th July 1982.

[Placed in Library See No. LT-4450/82]

(3) A copy of the Delhi Police (Punishment and Appeal) (Amendment) Rules, 1982, (Hindi and English versions) published in Notification No. F.5/132/81-Home (P)/ Estt. in